NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB) 364 (ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA

HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2017

NAME OF THE COMPANY: M/s Vesuvius India Ltd. Vs. M/s Fenace Auto Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO. NAME DESIGNATION

REPRESENTATION

SIGNATURE

For the Petitioner:

Mr. Mohinder Vig, & Mr. Vinod Khurana, Advocates

For the Respondent: Mr. Ravinder Sigh & Ms. Raveesha Gupta, Advocates

ORDER

Ld. Counsel for the Respondent has apprised this Bench that a similar petition is pending before the Principal Bench under the cause title BMI Minerals Vs. Fenace Auto Ltd. It has been recorded therein that an IRP has already been appointed in those proceedings to take over the management of Fenace Auto Limited. To ascertain complete details, time is prayed for.

In the meanwhile, the Petitioner / Operational Creditor has filed its Ledger Account.

To come up on 10th November, 2017.

(S. K. Mohapatra) Member (T)

(Ina Malhotra) Member (J)

(Lekh Raj Singh)